

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 157 of 2020**

**IN THE MATTER OF:**

**Ashok Kriplani,  
Resolution Professional of  
Dreamz Infra India Ltd.**

**...Appellant**

**Vs**

**Assistant Commissioner, South  
Sub-Division**

**...Respondent**

**Present:**

**For Appellant: Mr. Vinod Chaurasia and Mr. Shaunda Dutta,  
Advocates, Mr. Ashok Kriplani, RP.**

**For Respondent: None.**

**O R D E R**

**19.03.2020** When the case was called out nobody appears on behalf of the Respondent.

Due to 'Covid-19' there is general travel restrictions.

List the Appeal 'For Admission (After Notice)' on **22<sup>th</sup> April, 2020.**

[Justice Anant Bijay Singh]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

RN/BM